

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MITHILA CARS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Mithila Cars Private Limited
2.	Date of Incorporation of Corporate Debtor	9 June 2009
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74990MH2009PTC193135
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Plot No. A3/A4, Hatkesh Udyog, 1st Floor, Near Hatkesh Industrial Estate, Mira Bhayander Road Mira Road Thane-401107.
6.	Insolvency Commencement Date in respect of Corporate Debtor	30 April 2021 (As per order of NCLT, Mumbai Bench dated 30 April 2021 in Company Petition No.939/IBC/NCLT/MB/MAH/2020)
7.	Estimated date of closure of Insolvency Resolution Process	27 October 2021 (180 days from the Insolvency Commencement date which is 30 April 2021)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Prajakta Menezes Reg. No: IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 416, Crystal Paradise, Dattaji Salvi Marg, Above Pizza Express, Off Veera Desai Road, Andheri West, Mumbai - 400053 Email Id: prajakta@prmlegal.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise, above Pizza express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. Email Id: irp.mithilacars@gmail.com
11.	Last date for submission of claims	19 May 2021 (Date of appointment of IRP is considered as 5 May 2021 i.e. date on which copy of order of NCLT, Mumbai Bench in Company Petition No. 939/IBC/NCLT/MB/MAH/2020 was received by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Mithila Cars Private Limited on 30 April 2021.		

The creditors of **Mithila Cars Private Limited** are hereby called upon to submit their claims with proof on or before 19 May 2021 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A handwritten signature in blue ink is written over a circular purple stamp. The stamp contains the text: "ADI. PRAJAKTA MENEZES", "IP REGN. NO.", "IBBI/IPA-001/", "IP-P01349/", "2018-19/", "12016", and "INSOLVENCY PROFESSIONAL".

Date: 6th May 2021

Place: Mumbai

Prajakta Menezes
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P01349/2018-2019/12016